IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 157(ND)/2017

IN THE MATTER OF:

M/s. CIS Trade Promotion Association

Applicant/Petitioner

Order under Section 271(a)

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/Petitioner: Mr. Faraaz Shamsi, Advocate

ORDER

This is an application for recalling order dated 02.08.2017 dismissing the petition for non prosecution. Learned Company Secretary has stated in the affidavit that on account of his illness he was not able to be present in the Court and that his non-appearance was not wilful or intentional to gain any benefit as he was hospitalized on 02.08.2017 on account of typhoid.

For the reasons aforementioned, this application succeeds. The order dated 02.08.2017 is recalled and the petition is restored at its original number.

List the main case for arguments on 08.11.2017.

(CHIEF JUSTICE M.M.KUMAR) PRESIDENT

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(DEEPA KRISHAN)

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MEMBER(TECHNICAL)

10.10.2017 Vincet